

(b) the duration of their deputation period; and

(c) the procedure generally adopted in the selection of such officers?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). The information is being collected and will be furnished as soon as possible.

(c) Normally, the Bureau of Personnel of the United Nations maintains records of applications received from various persons and tries to recruit suitable people for vacancies as and when they occur. Indian officials who wish to apply for posts in the United Nations can do so with the permission of the authorities under whose administrative control they work at present. If a post is subsequently offered to any one of the Indian officials, he has to obtain the permission of the Government before he can accept it. At that stage the terms and conditions of service are scrutinized both by the officer concerned as also by the Government

In special circumstances, the United Nations may also approach the Government of India for specific recommendations for particular appointments. In such cases, the Government makes the recommendation after consulting the various authorities concerned

Nagas

1387 Shri N. M. Deb: Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Nagas of Burmese Frontier Region have joined with the so called Indian Nagas to form a movement for common land for Nagas; and

(b) if so, Government's reactions thereto?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) We have no information.

(b) Does not arise.

Industrial Undertakings

1388. Shri Ram Krishan Gupta: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the Government of India are considering a proposal to exempt any industrial undertaking taken over by them from the provisions of various Welfare Acts;

(b) if so, at what stage the proposal stands; and

(c) the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (c). There is no such general proposal. There is, however, a proposal that undertakings taken over by the Government of Bombay under their Unemployment Relief Scheme cannot immediately bear the burden of provident fund contributions and that they should be exempted from the operation of the Employees Provident Funds Act.

Buildings Projects Team on Industrial Estate

1389. Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 3496 on the 24th April, 1959 and state:

(a) whether Government have considered the report of the Buildings Projects Team on Industrial Estate; and

(b) if so, the nature of the decision taken?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The suggestions of the Team regarding planning and designing of Industrial Estates have been communicated to the State Governments and the National Small Industries Corporation. As in the past, also in the future designing and planning of Industrial Estates, the suggestions of this team and various other expert bodies are being kept in view.